

(d) whether he proposes to consider the question of forming a non-official machinery for advising his Ministry on this matter?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (a) Government is aware of the clandestine sale of pornographic publications in certain places in the country.

(b) Adequate provisions exist in sections 292 and 293 of the Indian Penal Code, Section 95 of the Code of Criminal Procedure, 1973 and the Prevention of Publication of Objectionable Matter Act, 1976 to deal with the sale of such publications. Such publications have been seized and prosecutions have also been launched in specific cases. The recent Bill for amending the Indian Penal Code as reported by the Joint Committee contains an additional provision for dealing with grossly indecent publications and if this is approved by Parliament it may also help.

(c) Whether a particular publication is obscene or not is assessed in the first instance by the authority competent to seize or order the seizure of the publication under law.

(d) No such proposal is under consideration of the Government.

#### **Requirement of Power in Assam**

765. **SHRI BISWANARAYAN SHASTRI:** Will the Minister of ENERGY be pleased to state:

(a) whether any survey has been conducted or estimates made by his Ministry as to the requirement of power in Assam in and after 1980 when the SEB of Meghalaya will be free to decide whether or not to supply power to Assam;

(b) projects taken up or likely to be undertaken for generating power in Assam; and

(c) if not how he proposes to meet the demands of industry that are on the offing in the State?

**THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD):** (a) The Ninth Annual Power Survey has assessed the power requirements of Assam upto 1983-84.

(b) and (c). The Namrup thermal extension (1 x 30 MW) is in an advanced stage of execution and the Bongaigaon thermal project envisaging the installation of two units of 60 MW each has been sanctioned. The completion of these projects would help meet the power requirements of the State in future.

#### **Increase in Juvenile Crime in Delhi**

766. **SHRI BISWANARAYAN SHASTRI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether juvenile crime is increasing at a galloping speed in Delhi; and

(b) if so, the causes thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (a) and (b) No Sir. 151 cases were registered in 1975 as against 163 in 1974.

12.00 hrs.

#### **PAPERS LAID ON THE TABLE**

**NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951**

**THE MINISTER OF INDUSTRY AND CIVIL SUPPLIES (SHRI T. A. PAI):** I beg to lay on the Table a copy of Notification No. S.O. 141(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1976, issued under section 9 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-10446/76.]

**REVIEW AND ANNUAL REPORT OF NATIONAL INDUSTRIAL DEVELOPMENT CORPORATION, NEW DELHI FOR 1974-75**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND**